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Title: Regarding various institutions to be apportioned between Andhra Pradesh and Telangana under the Andhra Pradesh Reorganisation Act.

SHRI MUTHAMETTI SRINIVASA RAO (AVANTHI) (ANAKAPALLI): Schedule 9 and 10 of the Andhra Pradesh Reorganization Act lists a set of institutions that were supposed to be apportioned between the two States in a time bound manner. These institutions form a total of about 196. The Central Committee appointed to divide these institutions is not resolving the dispute between the two States. In the meanwhile, the State of Telangana is showing high-handedness and is illegally claiming these institutions. As a set of those institutions lie in the erstwhile capital of the undivided State, Hyderabad, which is in Telangana, the State is seeking to claim these institutions. A delegation of AP Ministers has also met the Hon'ble President in this regard.

We request the immediate resolution of this issue. These institutions have to be apportioned based on the population ratio of 42: 58 at the earliest. The Hon'ble Chief Minister of Andhra Pradesh has also actively pursued this matter. The issue has to be resolved immediately and amicably in order to deliver justice to the State of Andhra Pradesh.